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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No. 16/2017

RP informed that Corporate Debtor is not cooperating. He is  
**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh**  
directed to file written report for seeking directions from us so that  
**2. Hon'ble Member (J) Ms. Manorama Kumari**

we can take appropriate action. We have received the confirmation  
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> April, 2017, 10.30 A.M**  
from the Insolvency and Bankruptcy Board of India vide their letter

Name of the Company		Seri Equipment Finance Ltd. dated 23/03/2017 confirming the appointment of Mr. Kuldeep Verma as Insolvency Resolution Professional in this matter. ILBC	
Under Section		7	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
	appointment of Mr. Kuldeep Verma as Insolvency Resolution Professional is confirmed. He is directed to proceed further according		

to law and submit report.

Ld. Counsel for the Corporate Debtor is present in Court and

he filed a photo copy of the order passed by the Hon'ble Calcutta High Court in W.P. No. 7144 (W) of 2017 [Sree Metaliks Limited and Another -versus- Union of India and Anr.] and prayed for some

time to file an application in the matter. Prayer is allowed. He is at liberty to file an application with copy to the other side and get it listed in usual course.

List the matter on 05/05/2017.

(Manorama Kumari)  
Member (J)

(Vijai Pratap Singh)  
Member (J)

Ld. Counsels for the petitioner and the respondent as well as Mr. Kuldeep Verma, Resolution Professional (RP) are present.

13/04/2017 – C.P.No. 16/2017 – Sree Metaliks Ltd.

ORDER

Ld. Counsels for the petitioner and the respondent as well as Mr. Kuldeep Verma, Resolution Professional (RP) are present.

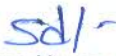
RP informed that Corporate Debtor is not cooperating. He is directed to file written report for seeking directions from us so that we can take appropriate action. We have received the confirmation from the Insolvency and Bankruptcy Board of India vide their letter dated 23/03/2017 confirming the appointment of Mr. Kuldeep Verma as Insolvency Resolution Professional in this matter. Therefore appointment of Mr. Kuldeep Verma as Insolvency Resolution Professional is confirmed. He is directed to proceed further according to law and submit report.

Ld. Counsel for the Corporate Debtor is present in Court and he filed a photo copy of the order passed by the Hon'ble Calcutta High Court in **W.P. No. 7144 (W) of 2017 [Sree Metaliks Limited and Another –versus- Union of India and Anr.]** and prayed for some time to file an application in the matter. Prayer is allowed. He is at



liberty to file an application with copy to the other side and get it listed in usual course.

List the matter on 01/05/2017.

  
(Manorama Kumari)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)